

ACT No. VIII OF 1942.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 14th
March, 1942.)

An Act further to amend the Indian Penal Code.

XLV of 1860. WHEREAS it is expedient further to amend the Indian Penal Code for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Indian Penal Code (Amendment) Act, 1942. Short title.

XLV of 1860. 2. In Chapter II of the Indian Penal Code, after section 52 the following section shall be inserted, namely :— Insertion of new section 52A in Act XLV of 1860.

‘ 52A. Except in section 157, and in section 130 in the case in which the harbour is given by the wife or husband of the person harboured, the word “harbour” includes the supplying a person with shelter, food, drink, money, clothes, arms, ammunition or means of conveyance, or the assisting a person by any means, whether of the same kind as those enumerated in this section or not, to evade apprehension.’ “Harbour”.

XLV of 1860. 3. Section 216 B of the Indian Penal Code shall be omitted. Omission of section 216 B, Act XLV of 1860.